

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. M.P. No. 1122 of 2020

1. Lok Nath Singh		
2. Arun Kumar Singh		
3. Tarkeshwar Singh		
4. Mukesh Kumar Singh	...	Petitioners
-versus-		
1. The State of Jharkhand		
2. Prabhat Kumar	...	Opposite Parties

CORAM : HON'BLE MR. JUSTICE ANANDA SEN
THROUGH VIDEO CONFERENCING

For the Petitioners :	Mr. Ashim Kumar Sahani, Advocate
For the State:	Mr. Jitendra Pandey, A.P.P.

3/ 11.09.2020 The lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 11.00 a.m. They have no complain in respect to the audio and video clarity and quality.

This case was listed/supposed to be listed before the Lawazima Board for passing an order in respect of the defects, pointed out by the Office.

Considering the pandemic situation where the Court has minimized the footfall of the lawyers and their Clerks in the Court, this Court felt proper to get all the cases listed before this Court so that the defects can be looked into at this stage only. Thus, this case is listed today before this Court directly.

Counsel for the petitioner prays to ignore the defects and take up the matter on merits.

Accordingly, the defects stand ignored for the present.

Issue notice to the opposite party No.2 by registered post with A/D. as also through ordinary process for which requisites etc. must be filed within two weeks.

In the meantime, further proceedings in connection with C.P. Case No.1445 of 2017, pending in the Court of Shri Rajesh Kumar Singh, the learned Judicial Magistrate 1st Class, Dhanbad or his successor Court, so far as it relates to the petitioners, abovenamed, shall remain stayed.

(Ananda Sen, J.)